

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/283/2018/ARE-8

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 10<sup>th</sup> January, 2023.

**RECOMMENDATION**

Sub: Departmental Inquiry against Shri Lakshmanappa, the then Tahsildar (now retired), Hosadurga Taluk, Chitradurga District-reg.

Ref: 1) Government Order No.ಆರ್‌ಡಿ 10 ಎಡಿಇ 2018, Bengaluru, dated: 06/06/2018.

2) Nomination Order No.UPLOK-2/DE/283/2018, Bengaluru, dated: 21/06/2018 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 09/01/2023 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated: 06/06/2018 initiated the disciplinary proceedings against Shri Lakshmanappa, the then Tahsildar (now retired), Hosadurga Taluk, Chitradurga District (hereinafter referred to as Delinquent Government

Officials, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/283/2018, Bengaluru, dated: 21/06/2018 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri Lakshmanappa, the then Tahsildar (now retired), Hosadurga Taluk, Chitradurga District was tried for the following charges:

ಅನುಬಂಧ-1  
ದೋಷಾರೋಪಣೆ

ಆ.ಸ.ನೌ ರವರಾದ ನೀವು ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಹಶೀಲ್ದಾರಾಗಿ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ

- (i) ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ ಆಂಜನೇಯ ದೇವಸ್ಥಾನ ಕಟ್ಟಡಕ್ಕೆ 5 ಲೋಡ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಪರವಾನಿಗೆ ಇಲ್ಲದೆ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.
- (ii) ಕೃಷ್ಣಾಪುರ ಮಾರಿಕಾಂಬ ದೇವಸ್ಥಾನಕ್ಕೆ 20 ಘನ ಮೀಟರ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಪರವಾನಿಗೆ ಇಲ್ಲದೆ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.
- (iii) ಕೋರಿಗೆರೆ ಗ್ರಾಮದ ಖಾಸಗಿ ವ್ಯಕ್ತಿ ರಾಜಶೇಖರಯ್ಯ ಇವರ ಸ್ವಂತ ಮನೆಗೆ 3 ಲಾರಿ ಲೋಡ್ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ



ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಲಪಾದಿತ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Not Proved' the charge leveled against DGO, Shri Lakshmanappa, the then Tahsildar (now retired), Hosadurga Taluk, Chitradurga District.
5. On perusal of the Inquiry Report, in order to prove the guilt of DGO, the Disciplinary Authority has examined two witnesses i.e., PW-1 and PW-2 and Ex. P-1 to P-5 documents were got marked. DGO has examined himself as DW-1 and got marked Ex. D-1 to D-4 documents.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO, Shri



Lakshmanappa, the then Tahsildar (now retired), Hosadurga Taluk, Chitradurga District of the charges leveled against him.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

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*[Date: 19/01/23]*

**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.

**KARNATAKA LOKAYUKTA**

No: Uplok-2/DE/283/2018/ARE-8

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Dated: 09/01/2023

**ENQUIRY REPORT**

**Present :** Rajashekar.V.Patil  
Addl. Registrar of Enquiries-8,  
Karnataka Lokayukta,  
Bengaluru.

**Sub:-**The departmental enquiry against Sri. S. Lakshmanappa, the then Tahasildar, (now Retired), Hosadurga Taluk, Chitradurga District - reg.

**Ref:-** 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act, 1984, in Complt/Uplok/BF/3308/DRE-5, dtd.19/12/2017.  
2) Government Order No. ಆರಡಿ/10/ಎಡಿಇ/2018, ಬೆಂಗಳೂರು, dtd.06/06/2018.  
3) Nomination Order No.UPLOK-2/DE-283/2018, Bangalore, dtd.21/06/2018.

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Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. S. Prakasha Murthy, Editor, Weekly Magazine r/o Hosadurga Taluk, District Chitradurga, (herein after referred as 'Complainant') against Sri. Lakshmanappa, retired Tahasildar, Hosadurga, r/o

*Prakash Murthy*  
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Chikkanayakanahally, Tumkur District, (herein after referred to as the Delinquent Government Official in short 'DGO').

**2.** Brief allegations made in the complaint are that:

Complainant S. Prakasha Murthy, Editor, Weekly Magazine r/o Hosadurga Taluk, District Chitradurga, has lodged a complaint alleging that DGO was working as Tahasildar, Hosadurga, when he lodged complaint in 2015 and he was engaged in granting license to transport sand from the Government properties like rivers, water reservoirs, streamlets, nallas, etc., in collusion with the Mafia engaged in transporting sand illegally by violating MMRD Act provisions and in collusion with local people; 1) he has helped in construction of Anjaneya temple by illegally enabling them to transport sand by issuing false license and 2) he has helped in construction of Marikamba temple by illegally enabling them to transport sand by issuing false license, 3) he has helped in construction of private house belonging to one Rajashekharaiyah by illegally enabling them to transport sand by issuing false license and in collusion with other public he was engaged in illegal activities in helping the sand mafia and caused loss to the Government by not collecting cess from the receiver of the sand. Further alleged that he has only considered the application filed

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for license to be granted to transport sand from the river-belt but as per his convenience and illegally collusion with applicants and denying the license who were legally entitled and committed misconduct.

**3.** An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO submitted his comments. I.O. was also appointed from the TAC Section of Lokayuktha, Bangalore, to collect the information. Based on the allegations of the complaint and preliminary notes, Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act on 19/12/2017 as per Ref. No.1-Complt/Uplok/BD/3308/2015/DRE-5, Dtd.19/12/2017.

**4.** The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. ಆರ್‌ಡಿ/10/ಎಡಿಇ/2018, ಬೆಂಗಳೂರು, dtd.06/06/2018.

**5.** Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- Order No.UPLOK-2/DE/283/2018, Bangalore, dtd.21/06/2018.

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6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

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ದೋಷಾರೋಪಣೆ

2. ಆ.ಸ.ನೌ ರವರಾದ ನೀವು ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕಿನಲ್ಲಿ ತಹಶೀಲ್ದಾರರಾಗಿ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ

i. ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ ಆಂಜನೇಯ ದೇವಸ್ಥಾನ ಕಟ್ಟಡಕ್ಕೆ 5 ಲೋಡ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಪರವಾನಿಗೆ ಇಲ್ಲದೆ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.

ii. ಕೃಷ್ಣಾಪುರ ಮಾರಿಕಾಂಬ ದೇವಸ್ಥಾನಕ್ಕೆ 20 ಘನ ಮೀಟರ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಹಾಗೂ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಪರವಾನಿಗೆ ಇಲ್ಲದೆ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.

iii. ಕೋರಿಗೆರೆ ಗ್ರಾಮದ ಖಾಸಗಿ ವ್ಯಕ್ತಿ ರಾಜಶೇಖರಯ್ಯ ಇವರ ಸ್ವಂತ ಮನೆಗೆ 3 ಲಾರಿ ಲೋಡ್ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ಗ್ರಾಮಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುತ್ತೀರಿ.

ಆದಕಾರಣ ಸರ್ಕಾರಿ ಆಪಾದಿತ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

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ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಈ ದೂರನ್ನು ಶ್ರೀ ಎಸ್. ಪ್ರಕಾಶ ಮೂರ್ತಿ, ಸಂಪಾದಕರು, ಎಚ್ಚರಿಕೆ ಕ್ರಾಂತಿಕಾರಿ ಕಟ್ಟಡ ವಾರಪತ್ರಿಕೆ, ಶಿವಲಿಂಗಪ್ಪ ಬಡಾವಣೆ, ಹೊಸದುರ್ಗ, ಚೌನ್, ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ಶ್ರೀ ಲಕ್ಷ್ಮಣಪ್ಪ, ನಿವೃತ್ತ ತಹಶೀಲ್ದಾರರು, ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕು, ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆ ಹಾಗೂ ಪ್ರಸ್ತುತ ವಾಸ: ಮಂಜುನಾಥ ನಿಲಯ, ಎಸ್.ಬಿ.ಎಂ. ಹಿಂಭಾಗ, ಚಿಕ್ಕನಾಯಕನಹಳ್ಳಿ, ತುಮಕೂರು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಎದುರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

4. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ:

ಎದುರುದಾರರು ಗುತ್ತಿಗೆದಾರರು ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಅನಧಿಕೃತವಾಗಿ ಮರಳು ಸಾಗಾಣಿಕೆಯ ಲೈಸೆನ್ಸ್ ಅನ್ನು ನೀಡುತ್ತಿದ್ದಾರೆ. ಹಲವಾರು ಅಕ್ರಮಗಳಲ್ಲಿ ಭಾಗಿಯಾಗಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಸೂಕ್ತವಾದ ತನಿಖೆಯನ್ನು ನಡೆಸಲು ಕೋರಿದ್ದಾರೆ.

5. ಈ ಪ್ರಕರಣವನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಚಿತ್ರದುರ್ಗ ಇವರಿಗೆ ತನಿಖೆಗಾಗಿ ವಹಿಸಲಾಗಿತ್ತು.

(ಎ) ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ದೂರುದಾರರ ಆರೋಪಗಳು ಸತ್ಯಾಂಶದಿಂದ ಕೂಡಿರುವುದಿಲ್ಲ. ದೂರುದಾರರು ಸ್ವತಃ ಮರಳು ಸಾಗಾಣಿಕೆಯ ಕೆಲಸ ಮಾಡುತ್ತಾರೆ. ತಮ್ಮ ವೈಯಕ್ತಿಕ ಅನಕೂಲಕ್ಕಾಗಿ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿಕೊಂಡಿದ್ದಾರೆ.

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6. ದೂರುದಾರರಿಗೆ ತನಿಖಾ ವರದಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಲು ಕೇಳಲಾಗಿತ್ತು.

(ಎ) ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನಲ್ಲಿರುವ ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿದ್ದಾರೆ. ತನಿಖಾ ವರದಿಯನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದಾರೆ.

7. ತನಿಖಾಧಿಕಾರಿಗಳು ಈ ಪ್ರಕರಣದ ದೂರುದಾರರು, ಎದುರುದಾರರು ಮತ್ತು ಒಬ್ಬ ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಯನ್ನು ತೆಗೆದುಕೊಂಡು ಇದರ ಆಧಾರದ ಮೇರೆಗೆ ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಲು ಕೋರಿಕೊಂಡಿದ್ದರು. ದೂರುದಾರರು ವಿಸ್ತಾರವಾದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿ, ದಾಖಲೆಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದಾರೆ. ಅದರಲ್ಲಿ ಮನೆಯ ನೀರಿನ ನಕ್ಷೆ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು ಇಲ್ಲವೇ ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿ, ತಹಶೀಲ್ದಾರರ ಟಿಪ್ಪಣಿಗಳು ಇಲ್ಲದೇ, ಟಪಾಲಿನಲ್ಲಿ ಸಲ್ಲಿಸದೇ ಇರುವ ಅರ್ಜಿಗಳನ್ನು ಸಹ ಎದುರುದಾರರು ಪರಿಗಣಿಸಿದ್ದಾರೆ. ಮರಳು ಎತ್ತುವರಿ ಮಾಡಲು ಅನುಮತಿಸಿದ್ದಾರೆ. ನಿ.ಪಿ-1 ರಿಂದ ನಿ.ಪಿ-9 ರ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ ನಂತರ ನಿ.ಪಿ-1 ರಿಂದ ನಿ.ಪಿ-9 ದಾಖಲೆಗಳನ್ನು ಅಂದರೆ 9 ಅಂಶಗಳ ಮೇಲೆ ದೂರುದಾರರ ಸನ್ನಾಹವನ್ನು ತನಿಖೆಗೆ ಒಳಪಡಿಸುವಂತೆ ಪುನಃ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಚಿತ್ರದುರ್ಗ ಇವರಿಗೆ ನಿರ್ದೇಶಿಸಲಾಗಿತ್ತು.

8. ಎಸ್.ಪಿ. ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಚಿತ್ರದುರ್ಗ ಇವರು ತನಿಖೆ ಮಾಡಿ ಎಲ್ಲಾ 9 ಅಂಶಗಳ ಮೇಲೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಶ್ರೀ.ಲಕ್ಷ್ಮಣಪ್ಪ ನಿವೃತ್ತ ತಹಶೀಲ್ದಾರರು, ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕು ಇವರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಕೋರಿ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಗಳಿಗೆ ಪರವಾನಿಗೆ ನೀಡುವಾಗ, ಅರ್ಜಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಗ್ರಾಮ ಲೆಕ್ಕಿಗರು ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆಯದೇ ಅನುಮತಿಯ ಪತ್ರವನ್ನು ಎ.ಇ.ಇ. ಪಿ.ಡಬ್ಲ್ಯೂ.ಡಿ. ಇವರಿಗೆ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ದೂರುದಾರರು ಸಹ ಹಲವಾರು ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆ ಪತ್ರಗಳನ್ನು ಇದೇ ರೀತಿ ಪಡೆದಿರುವುದು ಕಂಡುಬರುತ್ತದೆ ಅಂತ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.

*Handwritten signature*

9. ಈ ಪ್ರಕರಣದ ಎದುರುದಾರರನ್ನು ತಹಶೀಲ್ದಾರರು ಅಂತ ಮಾತ್ರ ನಮೂದಿಸಲಾಗಿತ್ತು. ಆದ್ದರಿಂದ, ಶ್ರೀ.ಲಕ್ಷ್ಮಣಪ್ಪ ನಿವೃತ್ತ ತಹಶೀಲ್ದಾರರು, ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕು ಇವರನ್ನು ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರ್ಪಡೆ ಮಾಡಿಕೊಂಡು ತನಿಖಾ ವರದಿಯ ಮೇಲೆ ಅವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿದೆ.

10. ಎದುರುದಾರರರು ತನಿಖಾ ವರದಿಗೆ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ತಾನು ಕೇವಲ 1 ವರ್ಷ 8 ತಿಂಗಳು ಹೊಸದುರ್ಗ ತಾಲ್ಲೂಕಿನ ತಹಶೀಲ್ದಾರನಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ಆಂಜನೇಯ ದೇವಸ್ಥಾನ 5 ಲೋಡ್ ಮರಳು, ಮಾರಿಕಾಂಬ ದೇವಸ್ಥಾನಕ್ಕೆ 20 ಘನ ಮೀಟರ್ ಮರಳು, ಇಂದಿರಾ ಆವಾಸ್ ಯೋಜನೆಗೆ 60 ಘನ ಮೀಟರ್ ಮರಳನ್ನು ಒದಗಿಸಲು ಕ್ರಮ ವಹಿಸಿರುತ್ತೇನೆ. ಇವುಗಳಲ್ಲಿ ಮರಳಿನ ಘನ ಮೀಟರ್ ಪ್ರಮಾಣ ಕಡಿಮೆ ಇದ್ದುದರಿಂದ, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರ ಮತ್ತು ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ವರದಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ. ದೂರುದಾರರು ತಮ್ಮ ಕಿತ್ತೂರು ರಾಣಿ ಚನ್ನಮ್ಮ ವಸತಿ ಶಾಲೆಯ ಕಾಮಗಾರಿಗೆ 2500 ಘನ ಮೀಟರ್ ಮರಳು ಪಡೆದುಕೊಳ್ಳಲು ಅನುಮತಿಯನ್ನು ಕೋರಿದ್ದರು. ಹೆಚ್ಚಿನ ಪರಿಮಾಣದ ಮರಳು ಕೇಳಿದ್ದರಿಂದ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಮತ್ತು ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ವರದಿಯನ್ನು ಕೇಳಿರುತ್ತೇನೆ. ಕಾರಣ ಇದರಲ್ಲಿ ಯಾವುದೇ ದುರುದ್ದೇಶ ಇಲ್ಲ. ನನ್ನ ಕರ್ತವ್ಯದ ಅವಧಿಯಲ್ಲಿ ರೂ.54 ಲಕ್ಷಗಳನ್ನು ಅಕ್ರಮ ಮರಳು ಸಾಗಾಣಿಕೆದಾರರಿಗೆ ದಂಡ ವಿಧಿಸಿ ಸರ್ಕಾರದ ಬೊಕ್ಕಸಕ್ಕೆ ಜಮಾ ಮಾಡಿರುತ್ತೇನೆ ಅಂತ ನಮೂದಿಸಿದ್ದಾರೆ.

11. ಈ ಪ್ರಕರಣದ ಕಡತವನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ಪರಿಶೀಲಿಸಿದ್ದೇನೆ. ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಚಿತ್ರದುರ್ಗ ಇವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ಚಿಕ್ಕನಾಯಕನ ಹಳ್ಳಿ ಆಂಜನೇಯ ದೇವಸ್ಥಾನ ಕಟ್ಟಡಕ್ಕೆ 5 ಲೋಡ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಹೊಸದುರ್ಗ ಇವರಿಗೆ ಪತ್ರವನ್ನು ಎದುರುದಾರರು ಬರೆದಿದ್ದಾರೆ. ಆದರೆ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ರವರು ಮರಳು ಸಾಗಿಸಲು ಯಾವುದೇ ಪರವಾನಿಗೆ ನೀಡದೇ ಇರುವುದು ದಾಖಲೆಗಳ

  
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ಪರಿಶೀಲನೆಯಿಂದ ಕಂಡುಬಂದಿದೆ. ಅನುಮತಿ ಪತ್ರವನ್ನು ನೀಡುವಾಗ ಯಾವುದೇ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ.

12. ಕೃಷ್ಣಾಪುರ ಮಾರಿಕಾಂಬ ದೇವಸ್ಥಾನಕ್ಕೆ 20 ಘನ ಮೀಟರ್ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಸಹ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಹೊಸದುರ್ಗ ಇವರು ಪರವಾನಿಗೆಯನ್ನು ನೀಡಿರಲಿಲ್ಲ ಮತ್ತು ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ವರದಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ.

13. ಕೋರಿಗೆರೆ ಗ್ರಾಮದ ಖಾಸಗಿ ವ್ಯಕ್ತಿ ರಾಜಶೇಖರಯ್ಯ ಇವರ ಸ್ವಂತ ಮನೆಗೆ 3 ಲಾರಿ ಲೋಡ್ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೊಟ್ಟಿದ್ದು, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಹೊಸದುರ್ಗ ಇವರು 6 ಘನ ಮೀಟರ್ ಪರವಾನಿಗೆ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಇದರಲ್ಲಿಯೂ ಸಹ ಕಂದಾಯ ನಿರೀಕ್ಷಕರ ಮತ್ತು ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ವರದಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ.

14. ದೂರುದಾರರ ಕಿತ್ತೂರು ರಾಣಿ ಚನ್ನಮ್ಮ ವಸತಿ ಶಾಲೆ ಕಾಮಗಾರಿಯ ಕಟ್ಟಡಕ್ಕೆ ದೂರುದಾರರು 2500 ಘನ ಮೀಟರ್ ಮರಳಿಗಾಗಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಎದುರುದಾರರು ಕೊಡದೇ ಹೋದಾಗ ಈ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಹೊಸದುರ್ಗ ಇವರು 15 ಪರಮಿಟ್‌ಗಳನ್ನು ಕೊಟ್ಟಿದ್ದು ಅದರಲ್ಲಿ 10 ಪರವಾನಿಗೆ ಪತ್ರಗಳ ಮೇಲೆ ಸ್ವಂತ ಸಹಿಯನ್ನು ಮಾಡಿ ದೂರುದಾರರು ಪಡೆದುಕೊಂಡಿದ್ದಾರೆ. ದೂರುದಾರರು ಪಡೆದುಕೊಂಡಿದ್ದ 18 ಪರಮಿಟ್‌ಗಳಲ್ಲಿ 8 ಪರವಾನಿಗೆಗಳನ್ನು ಬೇರೆಯವರಿಗೆ ನೀಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

15. ದೂರುದಾರರಾದ ಶ್ರೀ ಪ್ರಕಾಶ ಮೂರ್ತಿ ಇವರು 36 ಪರವಾನಿಗೆ ಪತ್ರಗಳನ್ನು ಸಹಿ ಮಾಡಿ ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ ಎನ್ನುವ ವರದಿಗೆ ಎದುರುದಾರರು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ.

*Ramesh*  
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16. ದೂರುದಾರರಿಗೆ ಕೊಟ್ಟಿರುವ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಗಳು ಸಹ ದುರುಪಯೋಗವಾಗಿದ್ದರೂ ಸಹ ಎದುರುದಾರರು ಅದಕ್ಕೆ ಜವಾಬ್ದಾರರಾಗುತ್ತಾರೆ. ಕಡಿಮೆ ಮರಳಿನ ಪರವಾನಿಗೆ ಕೊಡುವಾಗ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರಿಂದ ಯಾವುದೇ ವರದಿಯನ್ನು ತರಿಸಿಕೊಳ್ಳಬೇಕಾಗಿಲ್ಲ ಎನ್ನುವ ಯಾವುದೇ ನಿಯಮವನ್ನು ಎದುರುದಾರರು ನಮೂದಿಸಿರುವುದಿಲ್ಲ. ಎದುರುದಾರರು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿದ್ದಾರೆ ಎನ್ನಲು ಸಾಕಷ್ಟು ಆಧಾರಗಳಿವೆ.

17. ಆದುದರಿಂದ, ಎದುರುದಾರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(i)(ii) ಮತ್ತು (iii)ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುವುದು ಕಂಡುಬರುವುದರಿಂದ, ಹಾಗೂ ಎದುರುದಾರರು ದಿನಾಂಕ: 30-9-2015 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ ನಿಯಮಗಳ ನಿಯಮ 214(2)(ಬಿ)ರ ನಿಯಮಗಳನ್ನು ಅಳವಡಿಸಿಕೊಂಡು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ. ಅದರಂತೆ, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charges, DGO appeared through RNH advocate and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

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**8.** DGO has filed his objections/written statement denying the entire allegations made in the complaint and also AOC. Further contended that the I.O. like Lokayuktha Inspector gave visit to the place in question and recorded the statement of villagers and verified the records and submitted negative report to the allegations made in the complaint.

**9.** It is specifically contended that issuing of license to transport sand is not within the purview and power of Tahasildar, but the Competent Authority to issue the license at the relevant time was PWD, Executive Engineer, and their staff and also the Department of Mines and Geology. Hence prays to drop the proceedings.

**10.** In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and PW.2 and through them got marked Ex.P.1 to Ex.P.5. After closure of the Disciplinary Authority, DGO in support of his defence got examined himself as DW.1 and got marked Ex.D.1 to Ex.D.3. DGO filed written arguments.

**11.** Heard the arguments of P.O., and case was posted for submitting final report.

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12. Following point arise for my consideration;

Whether the Charge leveled against DGO Sri. Sri. S. Lakshmanappa, the then Tahasildar, (now Retired), Hosadurga Taluk, Chitradurga District, is proved by the Disciplinary Authority?

13. My answer to the above point is in the '**Negative**' for the following:

### **REASONS**

14. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and has stated that DGO when he was working as Tahasildar in Hosadurga Taluk and illegally supported the transportation of sand from the river bed of Vedavathy river. Further he was issuing recommendation licenses only to such persons who were in convenient relations. In this regard, he had submitted complaint to concerned Department, when no action was taken he lodged complaint to Lokayuktha office and got marked Ex.P.1 to Ex.P.4 and he has produced complaint Ex.P.1 to Ex.P.3 and letter addressed to Tahashildar office, Hosadurga, the documents enclosed to Ex.P.1 to P.3 marked at Ex.P.4 consisting of representation given to concern departments like PWD.

*Subramanian*  
9/1/18

**15.** Witness has been cross examined and facts relating to power of DGO that, he was not the competent person to recommend for permission to extract sand from the Government land like rivers etc. And has also stated in his cross examination that he has enquired about the license to be issued for transportation of sand from the Mines and Geology Department and has also stated that he is unaware about DGO Tahasildar forwarding all the applications from the applicants intending to seek permission to transport Government sand to the PWD Department. It is further elicited that DGO was not competent to issue license or passes to transport the sand extracted from the Government land like river and reservoir. In this regard the documents produced by the complainant are seen carefully, particularly Ex.P.4 in which it is seen that several letters have been addressed by DGO Tahasildar to E.E. forwarding the request applications of the public to issue license to transport sand particularly to Anjaneya temple of Hosadurga Taluk and temple in Shivani village and to construct Kenchambika temple in Avalipalya, like that in Kunchatiga Samudaya Bhavana, etc. All these records would disclose that DGO has not issued permission letter to aspirant applicants seeking permission from the Government to transport sand extracted from rivers and reservoirs.

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**16.** In the course of preliminary investigation I.O. report was called for by the Lokayuktha office. In this regard the then Dy.S.P. working in Chitradurga, has conducted investigation by visiting Tahasildar office on 09/09/2015 and has verified the records and also verified the registers maintained by PWD under the control of A.E.E. and E.E. and he was able to understand that DGO has only forwarded applications received from the public seeking permission to transport sand from government rivers and reservoirs to the PWD Department of Hosadurga. Further he has stated that he enquired the local people and recorded their statements and in the end submitted the report at Ex.P.5.

**17.** Ex.P.5 is the I.O. report submitted by PW.2, discloses that he has conducted investigation and DGO is not personally involved in granting license to transport sand illegally and he has only forwarded the applications received from public to PWD and during the period of 2014-2015, 2015-2016 he has seized 129 vehicles engaged in transporting sand illegally and has imposed penalty Rs.33,20,500/- and Rs.19,41,000/- and he has not arbitrarily cancelled any request applications of public. In the end, he is of the opinion that the allegations made in the complaint by complainant are not seen with any truth and not supported by any records.

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Further complainant Prakashs Murthy himself is also one of the applicants seeking license to transport sand from the Government Rivers and reservoirs and being under the vindictive attitude, he has lodged false complaint against the DGO and Tahasildar Lakkappa DGO Hosadurga has discharged his duty as per Rules of Mines and Geology.

**18.** So it is crystal clear that the complainant himself is one of the person engaged in transporting sand and was opting for grant of license from the DGO and more particularly I.O. report submitted by PW.2 is against to the allegations made in the complaint by PW.1. Considering the negative I.O. report submitted by PW.2 and that DGO having got examined himself as DW.1 has reiterated his defence and has produced Ex.D.1 to Ex.D.3 pertaining to forwarding the request applications of the public for grant of permission to transport sand to PWD Department to place before Executive Engineer and Assistant Executive Engineer would sufficiently establish that DGO has not committed any misconduct or dereliction of duty in disposing of the applications of the public pending before him for consideration to grant license to aspiring applicants. The specific allegation that DGO in order to do favour to the villagers has allowed illegal loading of sand to construct three temples

*Prakash*  
21/1

as alleged and also construct private house owned by Rajashekharaiyah has not established as no supportive records were produced in the course of enquiry through PW.1 or others.

**19.** In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is not established. In the result above Point is answered in the '**NEGATIVE**' and I proceed to record the following;

### **FINDINGS**

The Disciplinary Authority has not proved the charges leveled against the Delinquent Government Official Sri. S. Lakshmanappa, the then Tahasildar, (now Retired), Hosadurga Taluk, Chitradurga District.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru for further action in the matter.

  
(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8  
Karnataka Lokayukta, Bengaluru.

## ANNEXURES

### 1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri. Prakasha Murthy, S/o Shanthaveerappa, aged about 50 years, r/o Editor, Hosadurga, Chitradurga District, dtd.21/09/2022. (original)
PW.2	Sri. Annacharya S/o Bhodaracharya, aged about 64 years, Retired Dy.S.P. r/o Dharawada, dtd.21/09/2022

### 2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1 Ex.P.1(a)	Complaint submitted by complainant to Lokayuktha office, Bengaluru, dtd.19/08/2015 (original) Signature of PW.1
Ex.P2 Ex.P.2(a)	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(Original) Signature of PW.1
Ex.P.3 Ex.P.3(a)	Form-II (complainant's Affidavit) submitted to Lokayuktha (Original copy) Signature of PW.1
Ex.P. 4	Letter dtd.15/05/2015 to Assistant Executive Engineer, PWD Department, Hosadurga, from Tahasildar, Hosadurga along with xerox copies of some documents attached to letter (Page No.14 to 86) (xerox copy)
Ex.P.5	Report submitted by Lokayuktha Inspector, (PW.2) dtd.22/09/2015. (original)

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**3. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

DW1	Sri. Lakshmanappa S/o Rangappa, aged about 67 years, r/o Chikkanayakanahalli, Tumkur district, dtd.09/12/2018. (original)
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**4. LIST OF DOCUMENTS EXAMINED ON BEHALF OF DGO:**

Ex.D.1	Attested copy of letter dtd.29/12/2014 from Tahasildar, Hosadurga to A.E.E. Hosadurga. (attested copy)
Ex.D.2	Attested copy of letter dtd.31/01/2015 from Tahasildar, Hosadurga to A.E.E. Hosadurga. (attested copy)
Ex.D.3	Attested copy of letter dtd.07/01/2015 from Tahasildar, Hosadurga to A.E.E. Hosadurga. (attested copy)
Ex.D.4	Copy of Gazette Notification

*Rajashekar V. Patil 9/11/2018*  
(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8  
Karnataka Lokayukta,  
Bengaluru.

